

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) Nos.1675-1676/2020

(Arising out of impugned final judgment and order dated 23-12-2019 in WP No.5449/2019 23-12-2019 in WP No.7950/2019 passed by the High Court for the State of Telangana at Hyderabad)

THE STATE OF TELANGANA REPBY
SPECIAL OFFICER VANDHANA & ORS.

Petitioner(s)

VERSUS

M/S HEERA GOLD EXIM PRIVATE LIMITED & ORS.

Respondent(s)

(IA No. 50975/2020 - EXEMPTION FROM FILING AFFIDAVIT)

WITH

W.P.(CrI.) No. 31/2020 (X)

(IA No. 14564/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 64226/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 66781/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 54977/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 81546/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 67813/2021 - CLARIFICATION/DIRECTION

IA No. 66150/2021 - CLARIFICATION/DIRECTION

IA No. 64960/2021 - CLARIFICATION/DIRECTION

IA No. 70860/2021 - CLARIFICATION/DIRECTION

IA No. 15741/2020 - EX-PARTE STAY

IA No. 50449/2021 - EXEMPTION FROM FILING O.T.

IA No. 98060/2020 - GRANT OF BAIL

IA No. 64224/2021 - INTERVENTION APPLICATION

IA No. 67811/2021 - INTERVENTION APPLICATION

IA No. 82543/2021 - INTERVENTION APPLICATION

IA No. 81708/2021 - INTERVENTION APPLICATION

IA No. 66147/2021 - INTERVENTION APPLICATION

IA No. 81551/2021 - INTERVENTION APPLICATION

IA No. 65461/2021 - INTERVENTION APPLICATION

IA No. 64955/2021 - INTERVENTION APPLICATION

IA No. 70859/2021 - INTERVENTION APPLICATION

IA No. 34642/2020 - INTERVENTION/IMPLEADMENT

IA No. 54549/2021 - INTERVENTION/IMPLEADMENT

(IA No. 50447/2021 - INTERVENTION/IMPLEADMENT)

Date : 05-08-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. S. Udaya Kumar Sagar, AOR
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Mr. Avtar Singh Rawat, Sr. Adv.
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For Respondent(s) Mr. Surya Prakash V. Raju, ASG
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Ms. Sundus Shaikh, Adv.

Mr. Jaimon Andrews, Adv.
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Mr. Piyo Harold Jaimon, Adv.
Mr. Sandeep Thakur, Adv.
Mr. Naresh Kumar, AOR

Mr. Anil Kumar, Adv.

Mr. Mohd. Zahid Hussain, Adv.
Mr. Camran Iqbal, Adv.
Mr. Shahid, Adv.
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Mr. Kamal Mohan Gupta, AOR

Mr. Syed Mehdi Imam, AOR
Mr. Tabrez Ahmed, Adv.
Mr. Javaid Muzaffar, Adv.
Mr. Shane Elahi Turkey, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Hussain, Adv.

Mr. Avinash Sharma, Adv.

Mr. Shashibhushan P. Adgaonkar, AOR
Mr. Gagandeep Sharma, Adv.
Mr. Rana Sandeep Bussa, Adv.
Ms. Ruchi Rathi, Adv.

Mr. Ramesh Kumar Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.14564/2021, I.A.No.64226/2021, I.A.No.66781/2021, I.A.
No.54977/2021, I.A.No.81546/2021, I.A.No.67813/2021, I.A.
No.66150/2021, IA No.64960/2021, IA No.70860/2021 & IA No.
15741/2020

No further directions are required. These applications stand disposed of.

SLP (CrI.) Nos.1675-1676/2020 & W.P.(CrI.) No.31/2020

I.A.No.50975/2020 & IA No.50449/2021 are allowed.

Leave granted in Special Leave Petitions.

Writ admitted.

Interim order dated 19.1.2021 granting bail is made absolute.

Mr. Surya Prakash V. Raju, learned Additional Solicitor General submits that he will endeavor to coordinate with the State Authorities and the private respondents to see if a workable arrangement can be made to look into the interest of the investors so that the maximum amount be paid to the investors to the extent it is feasible. State Authorities should also coordinate with learned ASG in the matter.

We may also note with some displeasure that for a period of over two years FSL report is still stated to be not

available. Learned ASG may take up this matter with the concerned laboratory to get an input as to why for two years the report has not been sent.

We made it clear to the learned counsels that unless they come up with some arrangements which can then receive an imprimatur of the Court, we will confine ourselves strictly to what the issue which has been urged in these two petitions.

List for directions on 22nd September, 2021.

We also made it clear that we will only peruse the report submitted by Mr. Raju as to how to proceed in the matter.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER

*All the I.As. be updated before the next date of hearing and only the pending I.As. be shown in the cause-list.